

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DOUGLAX INDUSTRIES INDIA PRIVATE LIMITED.

1.	Name of Corporate Person	Douglox Industries India Private Limited.
2.	Date of Incorporation of Corporate Person	20/08/2018
3.	Authority under which Corporate Person is Incorporated/ Registered	Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U45309MH2018FTC312920
5.	Address of the registered office and principal office (if any) of Corporate Person	Vaswani-We Work Vaswani Chambers, G/1st/2nd/3 rd floor, 264-26 Dr. Annie Besant Road, Municipal Colony, Worli Shivaji Nagar, Worli Colony, Mumbai Maharashtra, 400030
6.	Liquidation Commencement Date of Corporate Person	April 30, 2024
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	May 30, 2024

Notice is hereby given that the **Douglox Industries India Private Limited** has commenced voluntary liquidation on **April 30, 2024**.

The stakeholders of **Douglox Industries India Private Limited** are hereby called upon to submit a proof of their claims, on or before **May 30, 2024**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Pranav Damania

Liquidator, in the matter of Douglox Industries India Private Limited.

Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164

Authorisation for Assignment ("AFA"): AA1/10164/02/231224/106710

AFA Validity: December 23, 2024

Date: 04-05-2024

Place: Mumbai

NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of name of company **KEC INTERNATIONAL LTD** having it's Registered Office at 463, R.P.G HOUSE, DR. ANNIE BESANT ROAD, WORLI, MUMBAI- 400030, Registered in the name of the following Shareholder/s have been lost by them.

Name of Shareholder	Folio No.	Certificate Nos.	No. of Shares	Distinctive Nos.
BHAVNA POPAT	M013931	7101	750	8927111 TO 8927460

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents Link Intime India Private Limited 247 Park, C-101 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 TEL: 022 49186270 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place: Mumbai
Date: 04/05/2024

Name of Legal Claimant :
BHAVNA POPAT

FORM-G
INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME INNOVATIVE BUILDING PROJECTS PRIVATE LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Supreme Innovative Building Projects Private Limited CIN: U70102MH2009PTC196968 PAN: AAQCS0745F
2. Address of the registered office	Sharma Bungalow, Hiranandani Complex Bhd Lake Castle View Bldg, Powai, Mumbai City, Mumbai, Maharashtra, India, 400076.
3. URL of website	https://sibppl.stellarinsolvency.com/
4. Details of place where majority of fixed assets are located	N/A
5. Installed capacity of main products/ services	N/A
6. Quantity and value of main products/ services sold in last financial year	N/A, there is no revenue from operations in the company as is evident from its last available audited financial statements as on 31-03-2019. No information is received from the management of the Corporate Debtor.
7. Number of employees/ workmen	
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For details, please contact at: innovativessupreme@gmail.com Visit website: https://sibppl.stellarinsolvency.com/
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For details, please contact at: innovativessupreme@gmail.com Visit website: https://sibppl.stellarinsolvency.com/
10. Last date for receipt of expression of interest	May 21st, 2024
11. Date of issue of provisional list of prospective resolution	May 30th, 2024
12. Last date for submission of objections to provisional list	June 4th, 2024
13. Date of issue of final list of prospective resolution applicants	June 14th, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	June 19th, 2024
15. Last date for submission of resolution plans	July 20th, 2024
16. Process email id to submit EOI	innovativessupreme@gmail.com

Sd/-
Mr. Anup Kumar Singh
Interim Resolution Professional
IBBI Regn No.: IBBI/PA-001/IP-P00153/2017-2018/10322
AFA Valid till: 23-12-2024 Suite 1B, 1st Floor, 22/28A, Manoharpukur Road, Deshpriya Park, Kolkata – 700029.
For Supreme Innovative Building Projects Private Limited- Under CIRP

Place: Kolkata
Date: 04-05-2024

FORM-G
INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME STAR VILLA PRIVATE LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Supreme Star Villa Private Limited CIN: U45200MH2011PTC218634 PAN: AAUCS9509H
2. Address of the registered office	Supreme House, Plot No.94/C, Opp. I.L.T., Powai, Mumbai, Maharashtra, India, 400076. https://ssvppl.stellarinsolvency.com/
3. URL of website	N/A
4. Details of place where majority of fixed assets are located	N/A
5. Installed capacity of main products/ services	N/A
6. Quantity and value of main products/ services sold in last financial year	N/A, there is no revenue from operations in the company as is evident from its last available audited financial statements as on 31-03-2020. No information is received from the management of the Corporate Debtor.
7. Number of employees/ workmen	
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For details, please contact at: supremestarnvilla@gmail.com Visit website: https://sibppl.stellarinsolvency.com/
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For details, please contact at: supremestarnvilla@gmail.com Visit website: https://ssvppl.stellarinsolvency.com/
10. Last date for receipt of expression of interest	May 21st, 2024
11. Date of issue of provisional list of prospective resolution	May 30th, 2024
12. Last date for submission of objections to provisional list	June 4th, 2024
13. Date of issue of final list of prospective resolution applicants	June 14th, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	June 19th, 2024
15. Last date for submission of resolution plans	July 20th, 2024
16. Process email id to submit EOI	supremestarnvilla@gmail.com

Sd/-
Mr. Anup Kumar Singh
Interim Resolution Professional
IBBI Regn No.: IBBI/PA-001/IP-P00153/2017-2018/10322
AFA Valid till: 23-12-2024 Suite 1B, 1st Floor, 22/28A, Manoharpukur Road, Deshpriya Park, Kolkata – 700029.
For Supreme Star Villa Private Limited - Under CIRP

Place: Kolkata
Date: 04-05-2024

COSMOS BANK
THE COSMOS GROUP LIMITED

Recovery & Write-off Department Region-II
Correspondence Address : Horizon Building, 1st Floor, Ranade Road 3, Cokhale Road Junction, Cokhale Road (North), Dadar (West), Mumbai 400 028. Phone No. 022- 69478012/57/58

DEMAND NOTICE
NOTICE UNDER RULE 3(1) & UNDER SECTION 13 (2) OF SARFAESI ACT - 2002 TO BE PUBLISHED IN NEWSPAPER WHEN THE SAME IS RETURNED, UNDELIVERED/REFUSED TO ACCEPT & ACKNOWLEDGE

Demand Notice is hereby given that the Borrower/Mortgagor:- **M/s. Shree Automobiles through its Proprietor:- Mr. Shrikant Yashwant Pawar** (Overdraft Facility against Fixed Asset Account No.008030700000832) **Guarantors:-** (a) Mr. Ganesh Badrinath Sonawane & (b) Mr. Mahesh Ashok Khode who have defaulted in there payment of principal and interest of the loan facility obtained by them from Erstwhile The Sahebrao Deshmukh Co-Operative Bank Ltd., at Vashi Branch, Mumbai. The said Bank is presently amalgamated with The Cosmos Co-Operative Bank Ltd., Mumbai vide RBI Order dated 20.09.2023 w.e.f. 26.09.2023 and the loan has been classified as **Non-Performing Assets (N.P.A.)** on 01.08.2021. The said Demand Notice dated 19.04.2024 amounting of **₹ 2,52,10,371.18 (Rupees Two Crores Fifty Two Lakhs Ten Thousand Three Hundred Seventy One & Paise Eighteen Only)** plus further Interest & charges thereon from 01.04.2024 was issued to them under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known addresses through R.P.A.D., but the same was returned with remarks 'Deceased', 'Unclaimed' and not delivered to Borrower/Mortgagor & Guarantors and as such they are hereby informed by way of this public notice.

DESCRIPTION OF IMMOVABLE PROPERTY(SECURED ASSETS)

All that piece & parcel of Flat No-4 admeasuring 52.95 sq. mtrs. Built up area on Ground Floor in Building known as Madhav of the Shree Nandanvan Apartments Co-operative Housing Society Ltd., constructed on a plot of land bearing Survey No 248/1 (Pt), City Survey No. 829, Final Plot No. 92A, T.P.S. No.1 Lying, being and situated at Pipe Line Road, Luiswadi, Village Panchpakhandi, Thane Taluka & District Thane, Thane (West) 400604, Within the Registration District and Sub- District of Thane and within limits of Thane Municipal Corporation. **[Owned by Mr. Shrikant Yashwant Pawar]**

The steps are being taken for substituted service of notice. The above said Borrower/ Mortgagor & Guarantors are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of section 13 of SARFAESI Act, 2002 and rules thereto. Please Note that under sub-section (13) of the Section 13 of the SARFAESI Act, 2002, the above said Borrower/ Mortgagor & Guarantors are barred from transferring and/or dealing with the Secured Asset(s) described above by way of sale, lease or otherwise, without obtaining our prior written consent of The Cosmos Co-op Bank Ltd. and non-compliance of the said provisions of the SARFAESI Act, 2002 is an offence punishable under Section 29 of the SARFAESI Act, 2002.

Sd/-
Authorised Officer
Under SARFAESI Act, 2002
The Cosmos Co-operative Bank Ltd.

Date: 04.05.2024
Place : Mumbai

SALE/E-AUCTION NOTICE
MAHABALI INNOVATIVE TECHNOLOGIES PRIVATE LIMITED (IN LIQUIDATION)
CIN: U33005MH1996PTC099218
Liquidator's Address: House No. 365/6, Gali No.6, Narang Colony, Tri Nagar, Near Rose Garden, New Delhi-110035
Email: iprakesh.jindal@gmail.com,
Process Email: mitplliquidation@gmail.com

Sale of Immovable Asset of Mahabali Innovative Technologies Private Limited (In Liquidation) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench Court -IV, vide order dated 8th August, 2023. The sale will be done by the website through the E-Auction platform i.e. M/s Linkstart Infosys Private Limited having website <https://www.eauctions.co.in/> The bidding shall take place through online e-auction.

Date and Time of E-Auction	4th June 2024 at 03:00 PM to 5:00 PM (with unlimited extension of 5 minutes each)										
Submission of Eligibility Documents	24th May 2024										
Declaration of Qualified Bidder	26th May 2024										
Inspection Date & Time	From 22nd May 2024 till 26th May 2024 during office hours:-										
Last Date for submission of EMD and Bid Application Form	31st May 2024 till 11:59 PM										
<table><thead><tr><th>Particulars of Asset</th><th>Reserve Price *(INR)</th><th>Earnest Money Deposit (INR)</th><th>Incremental Bid Value (INR)</th></tr></thead><tbody><tr><td>Office Building admeasuring 6376 Sq Ft, situated at Unit No. 101, "Mastermind- II B-Wing", Aarey Colony, Royal Palms, Mayur Nagar, Goregaon (East)-400065, Mumbai.</td><td>Rs. 2,79,90,000/- (Two Crore Seventy-Nine Lakh and Ninety Thousand)</td><td>Rs. 27,99,000/- (Twenty-Seven Lakh and Ninety Thousand)</td><td>Rs. 50,000/- (Fifty Thousand)</td></tr></tbody></table>	Particulars of Asset	Reserve Price *(INR)	Earnest Money Deposit (INR)	Incremental Bid Value (INR)	Office Building admeasuring 6376 Sq Ft, situated at Unit No. 101, "Mastermind- II B-Wing", Aarey Colony, Royal Palms, Mayur Nagar, Goregaon (East)-400065, Mumbai.	Rs. 2,79,90,000/- (Two Crore Seventy-Nine Lakh and Ninety Thousand)	Rs. 27,99,000/- (Twenty-Seven Lakh and Ninety Thousand)	Rs. 50,000/- (Fifty Thousand)			
Particulars of Asset	Reserve Price *(INR)	Earnest Money Deposit (INR)	Incremental Bid Value (INR)								
Office Building admeasuring 6376 Sq Ft, situated at Unit No. 101, "Mastermind- II B-Wing", Aarey Colony, Royal Palms, Mayur Nagar, Goregaon (East)-400065, Mumbai.	Rs. 2,79,90,000/- (Two Crore Seventy-Nine Lakh and Ninety Thousand)	Rs. 27,99,000/- (Twenty-Seven Lakh and Ninety Thousand)	Rs. 50,000/- (Fifty Thousand)								
Excluding taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums etc. No representations as to warranties and indemnities shall be made.											
IMPORTANT:											
1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" and NO RECOURSE BASIS through approved service provider M/s Linkstart Infosys Private Limited.											
2. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website www.eauctions.co.in											
3. The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, lease rent, maintenance charges, if any, dues of local taxes, etc. and shall bear lease transfer charges, if any on sale of Industrial Plot and inspect the property at their own expenses and satisfy themselves. The details of Asset mentioned above can be inspected by the prospective bidders at the site by contacting the liquidator and his team.											
4. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through NEFT/RTGS in the Account namely "MAHABALI INNOVATIVE TECHNOLOGIES PRIVATE LIMITED IN LIQUIDATION", Kotak Mahindra Bank Limited at 8th Floor, Noida 125 Plot No.7 Sector125, NOIDA-201313, Uttar Pradesh, India, Account No.: 5749017890, IFSC Code: KKBK0000206											
5. In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount on closure of e-Auction process shall be declared as the Successful Bidder and a communication to that effect will be issued through electronic mode.											
6. As per proviso to clause (f) of section 35 of the Code, the interested bidder shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in section 29A of the Code (as amended from time to time).											
7. The EMD of the Successful Bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded without any interest, bank charges and any other charges. The EMD shall not bear any interest.											
8. The Successful Bidder shall bear the applicable stamp duties/lease transfer charge, fees etc. and all the local taxes, duties, rates, assessment charges, fees etc. in respect of the property put on auction.											
9. The successful bidder will make arrangements and will take appointment from the sub registrar concerned for the purpose of registration of the sale.											
10. In case any intending bidder does not participate in E-Auction after deposit of EMD, the EMD may be forfeited at the sole discretion of Liquidator and the SCC.											
11. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and Liquidation regulations made thereunder.											
12. It is clarified that after submission of E-Auction process document available on website www.eauctions.co.in by the intending bidders the intending bidders will become eligible to access the data pertaining to property put to auction and site visit.											
13. The payment for balance sale consideration shall be made within 7 days from the date of E-Auction through NEFT/RTGS in the Account namely "MAHABALI INNOVATIVE TECHNOLOGIES PRIVATE LIMITED IN LIQUIDATION", Kotak Mahindra Bank Limited at 8th Floor, Noida 125 Plot No.7 Sector125, NOIDA-201313, Uttar Pradesh, India, Account No.: 5749017890, IFSC Code: KKBK0000206. It may further be noted that non-payment of balance amount within the stipulated time may lead to forfeiture of EMD and cancellation of sale.											

Sd/-
Rakesh Kumar Jindal
Liquidator, M/s Mahabali Innovative Technologies Private Limited
IP Registration No.: IBBI / IPA-002 / IP-NO1148/2021-2022/13963
Email Id: mitplliquidation@gmail.com/iprakesh.jindal@gmail.com

Date : 4th May, 2024
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DOUGLAX INDUSTRIES INDIA PRIVATE LIMITED.

S.No.	Particulars	Details
1.	Name of corporate person	Douglox Industries India Private Limited.
2.	Date of incorporation of Corporate person	20/08/2018
3.	Authority under which Corporate person is Incorporated/ registered	Mumbai
4.	Corporate identity number / Limited liability identity Number of corporate person	U45309MH2018FTC312920
5.	Address of the registered office and principal office (if any) of corporate person	Vaswani-We Work Vaswani Chambers, G/1st/2nd/3rd floor, 264-260 Annie Besant Road, Municipal Colony, Worli Shivaji Nagar, Worli Colony, Mumbai Maharashtra, 400030
6.	Liquidation commencement Date of corporate person	April 30, 2024
7.	Name, address, email Address, telephone number And the registration number Of the liquidator	Mr. Pranav Damania IBBI/PA-001/IP-P00079/2017-18/10164 Address - 407, Sanjay Enclave, Opposite Migl Cnema, S.V Road, Kandivali West, Mumbai - 400067. Email id : pranav@vinadvors.com Contact No :- +91 98204 59825
8.	Last date for submission of Claims	May 30, 2024

Notice is hereby given that the **Douglox Industries India Private Limited** has commenced voluntary liquidation on **April 30, 2024**. The stakeholders of **Douglox Industries India Private Limited** are hereby called upon to submit a proof of their claims, on or before **May 30, 2024**, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. **SD/-**
Pranav Damania
Liquidator, In the matter of **Douglox Industries India Private Limited**.
Reg. No.: IBBI/PA-001/IP-P00079/2017-18/10164
Authorisation for Assignment ("AFA"): AA1/10164/02/231224/106710
AFA Validity: December 23, 2024
Date: 04-05-2024
Place: Mumbai

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR VINERGY INTERNATIONAL PRIVATE LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Vinergy International Private Limited PAN: AAACS5473J CIN: U24110MH1991PTC059979
2. Address of the registered office	Gala No 16, Sunny Compound Rahana, Bhiwandi, Thane, Maharashtra 421302
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Company is closed Other relevant details given in Detailed EOI
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	http://arck.in , under the case list "Vinergy International Private Limited – in CIRP"
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Minimum Eligibility Criteria for resolution applicants (Singly, Jointly or in consortium) to approach the Resolution Professional ("RP") with Resolution Plan: 1. Minimum Net-Worth of INR 1 crore as on date of submission of EOI supported by Documentary Evidence 2. For Financial Entities including ARCs** /NBFCs /AIF - AUM/ Funds Deployed/Committed funds available for investment of INR 50 Crores ** ARCs participation is subject to the rules and regulations of Reserve Bank of India # In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium Complete details / Detailed EOI are available on website, www.arck.in or may be sought by E-mail at vinergy.cirp@gmail.com
10. Last date for receipt of expression of interest	20-05-2024
11. Date of issue of provisional list of prospective resolution applicants	22-05-2024
12. Last date for submission of objections to provisional list	27-05-2024
13. Date of issue of final list of prospective resolution applicants	28-05-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-05-2024
15. Last date for submission of resolution plans	28-06-2024
16. Process email id to submit Expression of Interest	vinergy.cirp@gmail.com

For Vinergy International Private Limited
Anil Kohli, Designated Partner & Authorized Signatory
ARCK Resolution Professionals LLP acting as Resolution Professional
VINERGY INTERNATIONAL PRIVATE LIMITED
Reg No.: IBBI/PE-0030/PA-1/2022-23/50013
AFA Valid Up to: 19-12-2024
Date: 04-05-2024
Place: Delhi
409, Ansal Bhawan, 16 K.G. Marg (Connaught Place), New Delhi - 110001

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VAIKUNTH TOWNSHIPS PRIVATE LIMITED

RELEVANT PARTICULARS

S.No.	Particulars	Details
1.	Name of corporate debtor	VAIKUNTH TOWNSHIPS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/10/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate identity No. / Limited Liability Identification No. of corporate debtor	U45201MH2006PTC165166
5.	Address of the registered office and principal office (if any) of corporate debtor	509-510, Navratna Premises Co Op Society, 69, P D Mele Road, Carnac Bunder, Mumbai City, Mumbai, Maharashtra, India, 400009
6.	Insolvency commencement date in respect of corporate debtor	01-05-2024 (Order downloaded from portal of IBBI On 03rd May 2024)
7.	Estimated date of closure of insolvency resolution process	27th Oct, 2024 (180 days from the Insolvency Commencement date which is 01-05-2024)
8.	Name and the registration number of the insolvency professional acting as interim resolution professional	Name: Mr. SUMAN KUMAR VERMA Registration No : IBBI/PA-003/IP-N00342/2021-2022/13657
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : PLOT NO. WZ-09-AH, NO. 83/14 , GALI NO. 5 , MAHAVIR ENCLAVE, SULAABH INTERNATIONAL , SOUTH WEST, NATIONAL CAPITAL TERRITORY OF DELHI ,110045 Email Id: circp.vtp@yahoo.com
10.	Address and email to be used for correspondence with the interim resolution professional	Address : PLOT NO. WZ-09-AH, NO. 83/14 , GALI NO. 5 , MAHAVIR ENCLAVE, SULAABH INTERNATIONAL , SOUTH WEST, NATIONAL CAPITAL TERRITORY OF DELHI ,110045 Email Id: circp.vtp@yahoo.com
11.	Last date for submission of claims	14th May, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai, Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **VAIKUNTH TOWNSHIPS PRIVATE LIMITED** which is 01-05-2024. The creditors of **VAIKUNTH TOWNSHIPS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **14th May 2024** to the Interim Resolution Professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means. **Submission of false or misleading proofs of claim shall attract penalties.** **SD/-**
Mr. SUMAN KUMAR VERMA
Interim Resolution Professional
Registration No. IBBI/PA-003/IP-N00342/2021-2022/13657
AFA valid till 02-06-2024

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GREEN SOUL ERGONOMICS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Green Soul Ergonomics Private Limited
2. Date of incorporation of Corporate Debtor	February 23, 2018
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4. Corporate Identity Number of Corporate Debtor	U74995MH2018PTC305473
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Unit 5, 6, 7, 8, 9, 10 & 11, Building No. D-2, Green Space, Village Vahuli, Vadavali, Thane, Bhiwandi, Maharashtra - 421302
6. Insolvency Commencement Date in respect of the Corporate Debtor	May 1, 2024
7. Estimated date of closure of Insolvency Resolution Process	October 28, 2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Vishal Ghisulal Jain, IBBI/PA-001/IP-P00419/2017-2018/10742 AFA Valid till 31-Dec-2024
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul (West), Navi Mumbai, Maharashtra-400706 Email: vishal@resolvegroup.co.in (No correspondence to this address and email id)
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	c/o. Resolve-IPE Private Limited, Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705 Email: green.soul@resolvegroup.co.in
11. Last date for submission of claims	May 15, 2024
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	None as per available information
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: As in Sr. No. 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Green Soul Ergonomics Private Limited** on 01.05.2024. The creditors of **Green Soul Ergonomics Private Limited** are hereby called upon to submit their claims with proof on or before 15.05.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.** **SD/-**
Vishal Ghisulal Jain
Interim Resolution Professional
In the matter of **Green Soul Ergonomics Private Limited**
CIN: U74995MH2018PTC305473
Regn. No. IBBI/PA-001/IP-P00419/2017-18/10742
AFA Valid Up to: 31-Dec-2024
Communication Address/Email: Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705; green.soul@resolvegroup.co.in
Registered Address/Email: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul West, Navi Mumbai, Maharashtra 400706; vishal@resolvegroup.co.in

Date: 04/05/2024
Place: Mumbai

Godrej | PROPERTIES

Godrej Properties Limited
CIN No. L74120MH1985PLC035308
Regd Office: Godrej One, 5th Floor, Piroshanagar, Eastern Express Highway, Vikhroli (East), Mumbai – 400 079, Maharashtra, India; Tel.: +91 22 6169 8500; Fax: +91 22 6169 8888; Email: secretarial@godrejproperties.com; Website: www.godrejproperties.com

Extract of Audited Consolidated Financial Results for the Quarter and Year Ended March 31, 2024

Sr.No.	Particulars	Quarter Ended 31.03.2024 (Audited)	Quarter Ended 31.12.2023 (Unaudited)	Quarter Ended 31.03.2023 (Audited)	Year Ended 31.03.2024 (Audited)	Year Ended 31.03.2023 (Audited)
1	Revenue from operations	1,426.09	330.44	1,646.27	3,035.62	2,252.26
2	Profit before tax	600.99	94.66	569.73	999.99	795.27
3	Profit after tax	478.01	62.72	453.87	747.06	620.60
4	Profit after Tax (After Non Controlling Interest)	471.26	62.27	412.14	725.27	571.39
5	Total Comprehensive Income	475.86	62.92	455.64	745.76	621.73
6	Total Comprehensive Income (After Non Controlling Interest)	469.13	62.47	413.91	723.99	572.52
7	Paid-up Equity Share Capital (face value per share: ₹ 5)	139.02	139.02	139.01	139.02	139.01
8	Earnings Per Share ("Not Annualised") (Amount in INR)					
(a) Basic (₹)		16.95*	2.24*	14.82*	26.09	20.55
(b) Diluted (₹)		16.95				